
INDUSTRIAL ALL RISK POLICY- ADD ON WORDINGS

PREVENTION OF ACCESS CLAUSE / DENIAL OF ACCESS

Subject to the terms and conditions of the Policy, loss as insured by this Policy resulting from interruption of or interference with the Business in consequence of Damage (as within defined) to property in the vicinity (Maximum within 5 kms radius from the Insured's premises and inland) of the Premises destruction of or damage to which shall prevent or hinder the use of the Premises or access thereto whether the Premises or property of the Insured shall be damaged or not shall be deemed to be loss resulting from Damage to property used by the Insured at the Premises. Prevention of access is limited to maximum 4 weeks over and above the time excess mentioned in the schedule.